

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NOS. 930 OF 2018 IN**  
**DFR NO. 2374 OF 2018**

**Dated: 14<sup>th</sup> August, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**International Power Corporation Private Limited** .... **Appellant(s)**  
**Versus**  
**Karnataka Electricity Regulatory Commission & Ors.** .... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Tarun Gulia  
Mr. Sushant Bajaj  
Mr. V.C. Shukla

Counsel for the Respondent(s) : Mr. Balaji Srinivasan  
Ms. Pratiksha Mishra  
Ms. Pallavi Sengupta  
Mr. Mayank Kshirsagar for R-2

**ORDER**

The learned counsel appearing for the second Respondent prays for two weeks time to enable him to file his objection to the IA No. 930 of 2018 filed by the Appellant for condonation of delay in filing the appeal.

Submission made by learned counsel appearing for the second Respondent, as stated above, is placed on record.

The learned counsel appearing for the second Respondent is permitted to file his objection to the IA No. 930 of 2018 by 29.08.2018, after duly serving copy on the other side.

List the matter on **07.09.2018**, as agreed by the learned counsel appearing for the Appellant and the second Respondent.

**(S. D. Dubey)**  
**Technical Member**

vt/kt

**(Justice N. K. Patil)**  
**Judicial Member**